

ITEM NO.34

COURT NO.2

SECTION IIB

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 4213/2013

(Arising out of impugned final judgment and order dated 27/02/2013
in CRLA No. 406/2011 passed by the High Court Of Himachal Pradesh
At Shimla)

STATE OF HIMACHAL PRADESH

Petitioner(s)

VERSUS

RAM PAL

Respondent(s)

(with office report)

Date : 20/02/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. Varinder Kumar Sharma,Adv.
Mr. Sanjeev Kumar,Adv.

For Respondent(s)

Mr. P.C. Sharma,Adv.
Mr. Anchit Sharma,Adv.
Mr. Sumit Kumar,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER

Signature Not Verified

Digitally signed by
Mahabir Singh
Date: 2015.02.20
18:46:31 IST
Reason: